

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3494
TO BE ANSWERED ON 21st December, 2015**

Management on Information System

3494. SHRI RABINDRA KUMAR JENA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any plan on introducing an online Management Information System (MIS) for Right to Education (RTE);
- (b) if so, the details thereof;
- (c) whether the Government has come across cases where schools continue to violate norms set out in the Right to Education Act including those related to infrastructure and teacher deployment;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to ensure Right to Education (RTE)?

ANSWER

**MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)**

(a) & (b): No, Madam. However, National University of Educational and Planning and Administration (NUEPA) annually collects offline infrastructural data/information at elementary level in the form of Unified District Information System for Education (UDISE). Some of the States have developed their own online system for monitoring of children.

(c) to (e): As per UDISE 2013-14, the drinking water facilities, ramps, boundary wall, playground, library and electricity facilities are available in 94.14%, 64.94%, 56.98%, 51.89%, 78.29% and 48.86% of schools respectively. Pupil Teacher Ratio (PTR) at national level is 26 against the Right to Education (RTE) Act norm of 30.

Under Sarva Shiksha Abhiyan (SSA), central Government provides financial support to States/UTs for the implementation of the provision of RTE Act, 2009 in Government and Government aided schools. Under SSA scheme 3.11 lakh school buildings, 18.61 lakh additional classrooms, 2.38 lakh drinking water facilities, 19.48 lakh teachers posts and 10.14 lakh toilets (including toilets approved under Swachh Vidyalaya Initiative) have been sanctioned so far since the inception of the scheme in 2001 across States and UTs till 30.09.2015.

In respect of unaided private schools, the concerned State/UTs are taking necessary action under Section 18 & 19 of the RTE Act for ensuring the compliance to RTE norms.
